

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.07.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/85/9/AMR/2022	Main Case	9 of IBC	Ms. Kotapati Ramadevi Sole proprietor of M/s Sri Ganesh Traders Vs. South Star Ceramics Private Limited
	IA(IBC)/220/2023	Sec. 60(5) of IBC r/w Rule 11 of NCLT Rules,	Ms. Kotapati Ramadevi (sole proprietor of Ganesh Traders) Vs. South Star Ceramics Pvt Ltd

ORDER

Present: Mr. M. Rama Rao, Ld. Counsel for the OC.
Mr. Santhosh Jadav, Ld. Counsel for the CD.

Physical copy of the Bank statements not filed and vakalath not filed in e-portal. Ld. Counsel for the CD states that the CD has paid the outstanding amount claimed by the OC and seeks time to file withdrawal memo. However, Ld. Counsel for the OC seeks time stating that he has no instructions. Ld. Counsel for the CD shall file vakalat and bank statement. For filing withdrawal memo, list the matter on 13.08.2024.

IA(IBC)/220/2023:

Present: Mr. M. Rama Rao, Ld. Counsel for the OC.
Mr. Santhosh Jadav, Ld. Counsel for the CD.

Pleadings are completed. For hearing, list the matter on 13.08.2024.

Sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**